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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

C.A.No. 41 of 1990

DATE OF ORDER: 22-10-90

Between:-

J.Vasudevaiah.

...Applicant.✓

and

1. The Chief Personnel officer, south central Railway, Secunderabad. ✓
2. The Deputy Chief Mechanical Engineer, Carriage Repair Shop, South central railway, Tirupati.✓

...Respondents.

FOR THE APPLICANT : Ms.P.Sarada ~~appeared~~ ^{Star.} ✓
Mr.P.Krishna Reddy, Advocate. *

FOR THE RESPONDENTS : Mr.N.R.Devaraj,SC for Railways.

CHRAM: THE HON'BLE MR.J.NARASIMHA MURTHY: MEMBER:(JUDL) ✓
THE HON'BLE MR.R.BALASUBRAMANIAJ:MEMBER:(ADMN.) ✓

THE TRIBUNAL MADE THE FOLLOWING ORDER:*

The learned counsel for the applicant has filed a letter dt. 19-10-90 stating that he has been instructed by his client to withdraw the above said O.A. and therefore requested that he may be permitted to withdraw the O.A.41/90.

We have heard Ms.P.Sarada for learned counsel for the applicant, and Sri N.R.Devaraj, learned Addl. Standing counsel for Railways.

Accordingly, the O.A. is dismissed as withdrawn.

AP/Dee
23/10/90
R/ DEPUTY REGISTRAR(J)

To:

1. The Chief Personnel officer, south central railway, Secunderabad.
2. The Deputy Chief Mechanical Engineer, carriage Repair Shop, South central railway, Tirupati.
3. One copy to Mr.P.Krishna Reddy, Advocate, 3-5-899, Himayatnagar, Hyderabad-29.
4. One copy to Mr.N.R.Devaraj, Addl.SC. for Railways,CAT,Hyderabad.
5. One spare copy.

...
kj.

ASR
23/6

CHECKED BY *SD/23/6* APPROVED BY
TYPED BY *23/6* COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B. N. JAYASIMHA : V.C.
AND

THE HON'BLE MR. D. SURYA RAO : M(J)
AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: ~~24-9~~ 22-10-90

ORDER / JUDGEMENT:

M.A. / P.A. / C.A. / No. 1

T.S. No.

W.P. No.

O.A. No. 41/90

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

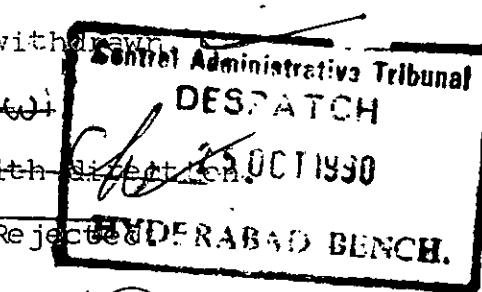
Dismissed as withdrawn.

Dismissed, *23/6*

Disposed of with direction.

M.A. Ordered/Rejected *HYDERABAD BENCH.*

No order as to costs.



*ASR Order
23/10/90.*